

**Central Administrative Tribunal  
Principal Bench**

**OA-4420/2017**

**New Delhi, this the 14<sup>th</sup> day of December, 2017**

**Hon'ble Mr. Uday Kumar Varma, Member (A)**

H.N. Navrang (Group A),  
Age 64 years,  
S/o Sh. Shankar Lal,  
R/o House No. 53, Bagichi Allauddin,  
Paharganj, New Delhi. ... Applicant

(through Sh. Padma Kumar S. With Sh. K.K. Mishra)

**Versus**

1. Union of India,  
Through Secretary,  
Ministry of Information and Broadcasting  
Shastri Bhawan  
New Delhi-110001.
2. Director General,  
Doordarshan,  
Prasar Bharati, Doordarshan Bhawan  
Copernicus Marg, New Delhi-110001.
3. Pay & Accounts Officer (IRLA),  
Ministry of Information and Broadcasting,  
Soochna Bhawan, 7<sup>th</sup> Floor, CGO Complex,  
New Delhi-110003. ... Respondents

**ORDER (ORAL)**

Heard.

2. It is contended inter alia that the retiral dues of the applicant have not been settled by the respondents and further that legal notice sent to them on 25.09.2017 has evinced only partial reply. In the circumstances, ends of justice would be met if an unequivocal time bound direction is issued to respondent no.

2 to consider the issues raised in the legal notice and take a decision on those issues.

3. Accordingly, without commenting anything on the merits of the case, respondent no. 2 is directed to consider the issues raised by the applicant in the legal notice dated 25.09.2017 and pass a detailed and speaking order addressing the issues raised in the representation/legal notice within a period of six weeks from the date of receipt of certified copy of this order. OA is accordingly disposed of.

**(Uday Kumar Varma)  
Member (A)**

/ns/